GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:946
ANSWERED ON:28.11.2011
PENSION FOR EX-SERVICEMEN OF PRE-INDEPENDENCE ERA
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of DEFENCE be pleased to state:

- (a) whether a large number of armed forces personnel who retired during pre-independence period but still alive are not entitled to any pensionary benefits;
- (b) if so, whether the Government is contemplating to declare them pensioners to enable them to get pension; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU)

- (a) Ex-servicemen with service less than 15 years as PBOR and less than 20 years as Commissioned Officers are not entitled to pension as minimum qualifying service is a mandatory requirement to earn pension.
- (b) There is no such proposal under consideration.
- (c) Minimum qualifying service is an essential criterion for earning pension in the Armed Forces as per the existing Army, Navy & Air Force Pension Regulations.